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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI.

REGN.NO. O.A.1409/87.

DATE OF DECISION: 4th February, 1993.

Man Singh & Ors.

.... Petitioners.

Versus

Delhi Administration & Ors. Respondents.

CORAM: THE HON'BLE MR. JUSTICE V.S. MALIMATH, CHAIRMAN.
THE HON'BLE MR. I.K. RASGOTRA, MEMBER(A).

For the Petitioner. ... None.

For the Respondents. ... None.

JUDGEMENT (ORAL)

(By Hon'ble Mr. Justice V.S. Malimath,
Chairman)

None appeared either for the parties. As this is a very old matter, we consider it proper to peruse the record and dispose of this case on merits.

2. In regard to several matters pertaining to service conditions a memo of understanding was arrived at between the representatives of the employees and the employer, copy of which has been produced in support of this petition. The substance of the grievance brought by the petitioners before us in this petition is that the benefits contemplated by the said memo of understanding should be accorded to the petitioners with expedition. The respondents in their reply have stated that a memo of understanding has been arrived at as pleaded by the petitioners. They have further pleaded that the seniority list has to be prepared before further steps are taken to work out their rights conferred on the basis of the memo of settlement. They have

stated that they are taking steps to give effect to the memo of settlement and the relief to which the petitioners will be entitled would be granted to them. All that we need to ensure, therefore, is that the respondents should take expeditious steps for accoring the benefits to which the petitioners are entitled, the respondents having stated that the same would be accorded to the petitioners on the basis of memo of settlement.

2. With these directions, this petition is disposed of. No costs.

Subhash
(I.K. RASDUTRA)
MEMBER(A)

Malimath
(V.S. MALIMATH)

CHAIRMAN

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